

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP-154(ND)/2017**

**IN THE MATTER OF:**

Mr. Sumit Gupta

.... Applicant/petitioner

Vs.

MOD Serap Industries Pvt. Ltd.

.... Respondent

**Order under Section 271 & 272 of the Companies Act**

**Order delivered on 01.08.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. A.K. Kuchhal, Ms. Chanchal Yadav,  
Mr. Vaibhav Guliani, Advocates.  
For the ROC, Delhi : Mr. Manish Raj, Company Prosecutor

**ORDER**

Learned Counsel for the petitioner undertakes to substitute page no. 10 by reflecting the names of the parties in proper order.

In terms of Section 272(5), a copy of the petition is required to be filed with the Registrar of Companies. Needful shall be done within two weeks and the Registrar shall submit his views within four weeks thereafter.

List the matter on 5<sup>th</sup> October, 2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**